

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

30(62)UTPE/2009

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Smt. Pravin Tripathi,
Member

In the matter of :

Amar P.Mangharam

...Applicant/Complainant

Vs.

H.S.B.C. Bank

...Respondent

Appearances : None

Oral Order
17th March 2010

A request has been received on behalf of the complainant for adjournment.

List on 8th April 2010.

(Dr. Justice Arijit Pasayat)
Chairman

(Pravin Tripathi)
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

30(63)UTPE/2009

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Smt. Pravin Tripathi,
Member

In the matter of :

A.K.Parmanik

...Applicant/Complainant

Vs.

Aravali Rail vihar Residency
Welfare Association

...Respondent

Appearances : Complainant in person

Shri A.K.Tiwari, Advocate for R-1

Oral Order

17th March 2010

The complainant prays for an adjournment.

List on 23rd July 2010.

(Dr. Justice Arijit Pasayat)
Chairman

(Pravin Tripathi)
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

**MA____/2010
IA 35/2009
UTPE 105/2009**

**Hon'ble Dr. Justice Arijit Pasayat
Chairman**

**Hon'ble Smt. Pravin Tripathi,
Member**

In the matter of :

Castrol India Ltd.

...Applicant/Complainant

Vs.

Santa Chemicals Ltd.

...Respondent

**Appearances : Shri Rajsekhar Rao with Shri Karan Lahiri,
Advocates for the complainant**

**Shri Pratap Venugopal, Advocate for the
respondent**

**Oral Order
17th March 2010**

At the request of the learned counsel for the complainant, list
on 8th April 2010.

**(Dr. Justice Arijit Pasayat)
Chairman**

**(Pravin Tripathi)
Member**

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

RTPE 13/2006

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Smt. Pravin Tripathi,
Member

In the matter of :

DG(I&R)

...Applicant/Complainant

Vs.

India Auto Industries Pvt. Ltd.
& Others

...Respondent

Appearances : Shri C.Shammugam, ADG for the DG

None for R-1

Shri Aditya Narain, Advocate for R-2

Shri Thanai, Advocate for R-3

Shri U.P.Mathur, Advocate for R-4

Oral Order

17th March 2010

Heard the learned counsels for the parties. The following issues are framed:-

1. Whether the proceedings are maintainable?
2. Whether there have been restrictive trade practices committed by the respondent as alleged?
3. If the answer to the second issue is in the affirmative, whether any public interest is involved and whether the same is prejudiced to the public interest?

The DG shall file the affidavit of evidence and the documents within four weeks. If the documents are filed, the admission/denial

shall take place on 10th May 2010 and the matter shall be listed on
21st July 2010.

(Dr. Justice Arijit Pasayat)
Chairman

(Pravin Tripathi)
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

MTPE 01/2008

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Smt. Pravin Tripathi,
Member

In the matter of :

DG(I&R)

...Applicant/Complainant

Vs.

M/s Inderpastha Gas Ltd.

...Respondent

Appearances : Shri C.Shammugam, ADG for DG

**Shri K.K.Rao, Sr. Advocate with Shri S.K.Pandey
and Shri Saurav Agarwal, Advocates for the
respondent.**

Oral Order

17th March 2010

The affidavit in terms of the earlier directions has been filed.

The representative of the DG wants to take instructions in the matter.

List this matter on 21st July 2010.

(Dr. Justice Arijit Pasayat)
Chairman

(Pravin Tripathi)
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

RA 02/2007
UTPE 135/2006

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Smt. Pravin Tripathi,
Member

In the matter of :

M.R.Bhatia

...Applicant/Complainant

Vs.

Ghaziabad Development Authority

...Respondent

Appearances : Applicant in person

Ms. Reena Singh, Advocate for the respondent

Oral Order

17th March 2010

Heard learned counsel for the respondent and the applicant who appears in person. An application under Order XXIII Rule 3 of the Code of Civil Procedure, 1908 (in short the "CPC") has been filed. The application is for disposal of the matter pursuant to compromise between the parties.

We have perused the application. The compromise seems to be in public interest. Therefore, the petition is disposed of in terms of compromise arrived at between the parties.

(Dr. Justice Arijit Pasayat)
Chairman

(Pravin Tripathi)
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

MA _____ /
CA 41/2006

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Smt. Pravin Tripathi,
Member

In the matter of :

Shyam Pol Ghosh

...Applicant/Complainant

Vs.

West Bengal Housing Board.

...Respondent

Appearances : None for the applicant

Shri Bijan Ghosh, Advocate for the respondent

Oral Order
17th March 2010

Nobody appears for the applicant. Shri Bijan Ghosh, appears
for the respondent. The petition is dismissed for non-prosecution.

(Dr. Justice Arijit Pasayat)
Chairman

(Pravin Tripathi)
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

CA 46/2006

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Smt. Pravin Tripathi,
Member

In the matter of :

Kailash Ribbon Factory

...Applicant/Complainant

Vs.

Konega International Pvt. Ltd.

...Respondent

Appearances : Shri U.N.Shukla, Advocate for the applicant

None for the respondent

Oral Order

17th March 2010

The written arguments on behalf of the applicant have been filed. None appears for the respondent.

The matter shall be listed on 23rd July 2010 for ex parte hearing.

(Dr. Justice Arijit Pasayat)
Chairman

(Pravin Tripathi)
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

UTPE 133/2006

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Smt. Pravin Tripathi,
Member

In the matter of :

Yoaagesh .Jain & Anr.

...Applicant/Complainant

Vs.

Unit Trust of India

...Respondent

Appearances : Representative of the applicant

Shri Praveen Mehndiratta, Advocate for the
respondent

Oral Order

17th March 2010

A prayer for adjournment is made on behalf of the complainant.

List this matter on 23rd July 2010.

(Dr. Justice Arijit Pasayat)
Chairman

(Pravin Tripathi)
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

CA 116/2006
RTPE 07/2004

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Smt. Pravin Tripathi,
Member

In the matter of :

Ajay Kumar Dwivedi & Others ...Applicant/Complainant

Vs.

Movie Action Dummy Effect Assn. ...Respondent

Appearances : Shri U.N.Shukla, Proxy for Shri Delip Mehra,
Advocate for the applicant

Shri K.R.Shetty, Advocate for the respondent

Oral Order
17th March 2010

A prayer for adjournment is made on behalf of the learned
counsel for the complainant.

The matter shall be listed on 21st July 2010.

(Dr. Justice Arijit Pasayat)
Chairman

(Pravin Tripathi)
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

CA 40/2006

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Smt. Pravin Tripathi,
Member

In the matter of :

Wheels India **...Applicant/Complainant**

Vs.

Mellon Engineers Pvt. Ltd. **...Respondent**

Appearances : **Shri Amit Kumar Proxy for Shri V.K.Singh,**
Advocate for the applicant

Shri Rajesh Kumar, Advocate for the respondent

Oral Order
17th March 2010

Shri Rajesh Kumar, Advocate for the respondent undertakes to
file the Vakalatnama within a week.

The matter shall be taken up on 21st July 2010.

(Dr. Justice Arijit Pasayat)
Chairman

(Pravin Tripathi)
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

CA 47/2006

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Smt. Pravin Tripathi,
Member

In the matter of :

Aman Kumar Gupta

...Applicant/Complainant

Vs.

Yamaha Motors (I) Pvt. Ltd.

...Respondent

Appearances : Shri Debontina Sinha, Advocate for the
complainant

Shri Vijay Nair, Advocate for the respondent

Oral Order

17th March 2010

The matter shall be listed on 8th April 2010.

(Dr. Justice Arijit Pasayat)
Chairman

(Pravin Tripathi)
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

UTPE 137/2006

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Smt. Pravin Tripathi,
Member

In the matter of :

KVSN Murthy

...Applicant/Complainant

Vs.

Tata AIG General Insurance

...Respondent

Appearances : None for the parties

Oral Order

17th March 2010

None appears for the parties. Similar was the situation on several earlier dates.

The petition is dismissed for non-prosecution.

(Dr. Justice Arijit Pasayat)
Chairman

(Pravin Tripathi)
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

UTPE 02/2007

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Smt. Pravin Tripathi,
Member

In the matter of :

DG(I&R)

...Applicant/Complainant

Vs.

Sukhdev Vihar Gas Service

...Respondent

Appearances : Shri C.Shammugam, ADG for the DG

Shri Deepak Acharya, Advocate for R-1

Oral Order

17th March 2010

The affidavit of evidence of the respondent shall be filed within
four weeks.

The matter shall be listed on 22nd July 2010.

(Dr. Justice Arijit Pasayat)
Chairman

(Pravin Tripathi)
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

UTPE 02/2007

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Smt. Pravin Tripathi,
Member

In the matter of :

DG(I&R)

...Applicant/Complainant

Vs.

Amar Ujala Publication Ltd.

...Respondent

Appearances : Shri C.Shammugam, ADG for DG

Shri Saurabh Trivedi, Advocate for R-1

Oral Order
17th March 2010

It is stated that the documents have been filed by R-1. Let the admission/denial take place on 12th May 2010 and the matter shall be listed on 23rd July 2010.

(Dr. Justice Arijit Pasayat)
Chairman

(Pravin Tripathi)
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

UTPE 06/2007

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Smt. Pravin Tripathi,
Member

In the matter of :

DG(I&R)

...Applicant/Complainant

Vs.

M/s Nirlep Appliances Ltd.

...Respondent

Appearances : Shri Narender Pal Singh, Advocate for the DG

None for the respondent

Oral Order

17th March 2010

No documents have been filed by the respondent. The affidavit of evidence has also not been filed. The evidence of the respondent is closed.

The matter shall be listed on 23rd July 2010.

(Dr. Justice Arijit Pasayat)
Chairman

(Pravin Tripathi)
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

UTPE 16/2006

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Smt. Pravin Tripathi,
Member

In the matter of :

Garima Pvt. Ltd.

...Applicant/Complainant

Vs.

Reliance Industries Ltd.

...Respondent

Appearances : Shri U.N.Shukla, Advocate for the complainant

**Shri R.Chandrachud, Advocate for the
respondent**

Oral Order

17th March 2010

The matter shall be listed on 21st July 2010.

(Dr. Justice Arijit Pasayat)
Chairman

(Pravin Tripathi)
Member

